

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.227- CP 36 of 2020  
ITEM No.228- CONT.A/01(AHM)2021

**Proceedings under Section 241-242 of Co.Act, 2013**

**IN THE MATTER OF:**

Navinchandra Dayalal Vadalia & Ors  
V/s

.....Applicant

Prabhat Solvent Extraction Industries Pvt Ltd & Ors

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Arjun Sheth, Adv. a/w. Mr. Rajiv Chawla, Adv.  
& Ms. Rhea Sevak, Adv. a.w Mr. Navin Vadalia in person  
For the Respondent : Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.-R-3&4  
Mr. Ravi Pahwa, Adv. a.w. Ms. Pragati Bansal for R-1

**ORDER**

**CP 36 of 2020 & CONT.A/01(AHM)2021**

Ld. Counsel for the applicant seeks adjournment. Applicant is directed to comply the order dated 25.04.2024.

List for further consideration on 05.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**